

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 134
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India

... Petitioners/Applicant

Vs

M/s. Advance Navotpad Surfactants Ltd.

... Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code(CIRP)

Order delivered on 12.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP:

Mr. H.S. Kohli, Adv.

For the Respondent:

Mr. Pankaj Seth & Mr. Akshay Sharma, Adv.

ORDER

CA-132(PB)/2019

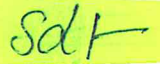
Ld. Counsel for the Ex-Director-respondent no. 3 to 5 has not filed reply despite the time granted. However, another request has been made for further time. We grant one last opportunity. Let the reply by respondent No. 3, 4 & 5 be filed within one week with a copy in advance to the counsel for the RP.

List for arguments on 05.04.2019.

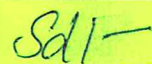
CA-270(PB)/2019

A copy of the application has already been furnished and reply be filed within ten days with a copy in advance to the counsel for the applicant.

List for arguments on 05.04.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)